

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 7144 of 2016 (O & M) & FAO No. 7145 of 2016 (O & M)

FAO No. 7152 of 2016 (O & M) & FAO No. 7153 of 2016 (O & M)

FAO No. 7154 of 2016 (O & M) & FAO No. 7155 of 2016 (O & M)

FAO No. 7156 of 2016 (O & M)

National Insurance Co. Ltd. Appellants

V/s

Suman and ors.

Hardeep and ors.

Lachmi Devi and ors.

Manjeet Kaur and ors.

Amandeep Kaur and ors.

Jaspreet Kaur @ Sonu and ors.

Bhagwanti and ors. Respondents

Notice to:

Respondents:

5/5/5/2/5/2/5. Avtar Singh son of Gurbakash Singh, resident of Village Malsian, Tehsil and District Ferozepur (Driver of Truck bearing No. PB-05-S-8917).

9/8/9/5/9/6/8. Jaswinder Singh son of Nachhattar Singh resident of Village Mehta, P.S. and Tehsil Tappa, District Barnala (driver and owner of car bearing No. PB-19-J-0373).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **21.02.2024(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 22th day of December, 2023.


22/12/2023
Superintendent (Judl.),
For Registrar (Judicial)

